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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010466872022**

\+ OMP (ENF.) (COMM.) 241/2022, EX.APPL.(OS) 3798/2022 & EX.APPL.(OS) 3800/2022

M/S RAJHANS TOWERS PVT .....Decree Holder

Through: Ms. Tulika Bhatnagar, Adv.

versus

M/S DEVI DAYAL CHARITABLE TRUST & ORS.

.....Judgement Debtors

Through: None.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% 20.11.2026

1. At the outset, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again after depositing the requisite stamp duty as per the Indian Stamp Act, 1899, as applicable in NCT of Delhi.

2. Leave and liberty as aforesaid is granted.

3. The present petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

NOVEMBER 20, 2026/at

Signature Not Verified
Signed By:ANUBHAV TRIPATHI
Signing Date:21.11.2026 11:58:55